

No. Stds/SP(Water & Beverages)/Notif (1)/FSSAI-2016 (Part II)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 6th July, 2017

Subject: Directions under Section 16(5) of the Food Safety and Standards Act, 2006 regarding operationalisation of Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2017 relating to standards for Non-carbonated Water Based Beverages (Non-Alcoholic).

In exercise of the power conferred under Section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), FSSAI had framed the draft standards for non-carbonated water based beverages (non-alcoholic). The draft regulations regarding the same were notified on 10th Oct. 2016 for inviting comments of the stakeholders. These regulations have since been finalized and are expected to be notified shortly as final regulations.

2. Now, with a view to facilitate expeditious introduction of new products which are covered under this product category, the FSSAI has operationalized these standards (as enclosed) with immediate effect (i.e. from 6th July, 2017).
3. In exercise of the power vested under Sections 16(5) Food Safety and Standards Act, 2006, the Food Authority hereby directs the Food Safety Commissioners of States/ UTs to implement the above mentioned standards.
4. This issues with the approval of the Competent Authority.



S. K. Yadav

Director (Regulatory Compliance)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI.

Dated, the 6th July, 2017

Notice for operationalisation of Standards for Non-carbonated Water Based Beverages (Non-Alcoholic).

1. The Food Safety and Standards Authority of India, hereby makes the following regulations operational from 6th July, 2017. The food business operators shall follow the standards for non-carbonated water based beverages (non-alcoholic) as specified below. The enforcement of these regulations shall commence only after the final regulations are notified in the Gazette of India.
2. In regulation 2.10 relating to "BEVERAGES, (Other than Dairy and Fruits & Vegetables based)", in sub-regulation 2.10.6 after clause 2 relating to "Caffeinated beverages", the following shall be inserted namely: -

"3. Non-carbonated Water Based Beverages (Non-Alcoholic) means beverages containing water conforming to the standards prescribed for packaged drinking water under these regulations without added carbon dioxide and may contain ingredients as per sub-clause (i), singly or in combination.

(i) Ingredients.- Sugar, liquid glucose, dextrose monohydrate, invert sugar, fructose, honey, salt and salt substitutes, fruits/ flowers/ vegetables and their products including extractives, herbs, spices and their derivatives and permitted flavouring, singly or in combination. Non-carbonated water may contain caffeine not exceeding 145 parts per million from whatever sources it may be derived in the formulation of the product:

Provided that added herbs shall comply with safety requirements as specified in the Food Safety and Standards Act, 2006 and the regulations made thereunder and shall also be declared on the label.

(ii) Food Additives.- For products covered under this standard, specific food additives permitted in Appendix 'A' of these regulations may be used and only within the limits specified.

(iii) Hygiene.- The products shall conform to the microbiological requirements given in Appendix B of these regulations.

(iv) Labelling.- The products shall comply with the packaging and labelling requirements as laid down under the Food Safety and Standards (Packaging and Labelling) Regulations, 2011.

Note:

1. Data of toxicological analysis to be provided for its approval for the herbs other than those specified in the Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use,

Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016, and these regulations when added in the beverages.

2. Shall not include any psychotropic substance as defined in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985) and the rules made thereunder, and substances listed in Schedules E and E1 of the Drugs and Cosmetics Rules, 1945.”;

(b) in APPENDIX B relating to “Microbiological Requirements”, after Table 6, the following shall be inserted, namely: -

“Table 7

Microbiological Requirements for Non-Carbonated Water Based Beverages (Non Alcoholic)

Sr. No.	Parameters	Limits
1.	Total plate count per ml	Not more than 50 cfu per ml
2.	Yeast and mould count per ml	Not more than 2 cfu per ml
3.	Coliform count	Absent in 100 ml

Non-carbonated beverages shall be free from pathogens.”.